

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 11 of 2015 & IA No. 388 of 2016, 7 of 2016 & 8 of 2016

Appeal No. 12 of 2015

Appeal No. 13 of 2015

Appeal No. 14 of 2015

Dated: 16th February, 2017

Appeal No. 11 of 2015 & IA No. 7, 8 & 388 of 2016

In the matter of:

Dakshinanchal Vidyut Vitran Nigam Ltd.

... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission

... Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

Appeal No. 12 of 2015

In the matter of:

Pachimanchal Vidyut Vitran Nigam Ltd.

... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission

... Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

Appeal No. 13 of 2015

In the matter of:

Purvanchal Vidyut Vitran Nigam Ltd.

... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission

... Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

Appeal No. 14 of 2015

In the matter of:

Madhyanchal Vidyut Vitran Nigam Ltd.

... **Appellant(s)**

Vs.

Uttar Pradesh Electricity Regulatory Commission

... **Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

ORDER

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **22nd March, 2017.**

For Court Master

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